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Andhra Pradesh Municipalities (Second Amendment) Act, 1999

6 of 1999

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Andhra Pradesh Municipalities (Second Amendment) Act, 1999

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PREAMBLE

AN ACT FURTHER TO AMEND THENDHRA PRADESH MUNICIPALITIES ACT, 1965.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fiftieth. Year of the Republic of India as follows:-

* Received the assent of the Governor on the 25-3-1999. For statement of objects and reasons please sec the Andhra Pradesh Gazette, Part IV-A, Extraordinary, date 26-11-1998.

1. Short title and commencement :-

- (1) This Act may be called the Andhra Pradesh Municipalities (Second Amendment) Act, 1999.
- (2) It shall be deemed to nave come into force with effect from the 19th June, 1998.

2. Insertion of section 147A:-

In the Andhra Pradesh Municipalities Act, 1965(Act VII of 1965), after section 147, the following shall be inserted, namely:-

147A. "Acceptance of contributions towards the capital cost of

underground drainage.--The Government may, by notification direct the council to levy and collect pipe-line service charges from every owner or occupier of a premises, to which underground drainage connection has been given at such rate as may be prescribed to the different categories specified therein to defray the capital cost of sewerage and sewage treatment works undertaken by the council and the operation and maintenance of the sewerage system from time to time:

Provided that no such charges shall be levied on the owner or occupier of any premises situated in the areas which are not served by the sewerage system by the Council.".

3. Repeal of Ordinances 4 and 6 of 1998 :-

The Andhra Pradesh Municipalities (Amendment) Ordinance, 1998 and the Andhra Pradesh Municipalities (Second Amendment) Ordinance, 1998 are hereby repealed.